

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISPAT PROFILES INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ISPAT PROFILES INDIA LIMITED
2.	Date of incorporation of corporate debtor	27/09/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27101WB1985PLC039547
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office : Park Plaza , 71, Park Street, Kolkata 700016 West Bengal
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 28/11/2019 (Downloaded online on 02.12.2019)
7.	Estimated date of closure of insolvency resolution process	May 26, 2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Kumar Agarwal Regn. No.: IBBI/IPA-001/IP-P00552/2017-2018/10982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7, Grant Lane Room No 317,3rd Floor, Kolkata- 700012 Email: rajiv@kvrassociates.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7, Grant Lane Room No 317,3rd Floor, Kolkata- 700012 Email: cirp.ispatprofile@gmail.com
11.	Last date for submission of claims	December 16, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Ispat Profiles India Limited** on 28th November, 2019 which is download online on 02.12.2019

The creditors of **Ispat Profiles India Limited**, are hereby called upon to submit their claims with proof on or before 16th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. [NA]

Submission of false or misleading proofs of claim shall attract penalties.

R. K. Agarwal

Rajiv Kumar Agarwal

Interim Resolution Professional in the matter of

Ispat Profiles India Limited

Regn. No.:IBBI/IPA-001/IP-P00552/2017-2018/10982

Date : December 02, 2019
Place :Kolkata

